GOVERNMENT OF INDIA MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

LOK SABHA UNSTARRED QUESTION No. 574 TO BE ANSWERED ON 01.12.2021

ALLOCATION OF UNUTILIZED FUNDS

574. SHRI SAPTAGIRI SANKAR ULAKA

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government is planning to allocate funds unutilized by previous member to current member;
- (b) if so, the details thereof including the procedures laid down, if any, and if not, the reasons therefor;
- (c) the detailed process on sanctioning of funds under MPLADS along with the timeline by when funds (2 Crore) would be sanctioned for the current year and requirement for further allocations?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)

- (a) and (b) Under Members of Parliament Local Area Development Scheme (MPLADS), transfer of unutilized funds of ex-MPs to sitting MPs is a continuous process which follows the procedure as laid down in para- 4.7, 4.8, 4.9 and 4.10 of MPLADS Guidelines (Annexure-I).
- (c) Funds for remaining part of the Financial Year 2021-22 under MPLAD Scheme, will be released by the Ministry of Statistics & Programme Implementation to the concerned Nodal District Authority in accordance with the instructions issued by the Ministry vide Circular No. C-22/2021-MPLADS dated 25.11.2021 (Annexure-II), as soon as allotment of funds is made by the Ministry of Finance.

(Annexure referred in part (a) of the Lok Sabha USQ 574)

Para-4.7: In respect of elected Members of Lok Sabha, the balances of MPLADS funds left by the predecessor MP in a Lok Sabha constituency (funds not committed works of the predecessor MP) would be passed on to the successor MP from that constituency. (In case of fresh delimitation, separate orders will be issued).

Para-4.8: In respect of elected Members of Rajya Sabha, the balance of funds (funds not committed for the recommended works) left in the Nodal District by the predecessor Member in a particular State on his demitting office will be equally distributed by the State Government among the successor elected Rajya Sabha Members in that State. The unspent balance of even earlier elected Rajya Sabha MPs if not already distributed, will be equally distributed among the sitting Rajya Sabha Members of the States concerned by the State Government.

Para-4.9: The balance of funds (funds not committed for the recommended and sanctioned works) left by the nominated Members of Rajya Sabha in the Nodal District will be equally distributed amongst the successor nominated Members of Rajya Sabha by the State Government with the approval of Government of India.

Para-4.10: The balance of funds (funds not committed for the recommended and sanctioned works) left by Anglo-Indian nominated Lok Sabha MPs will be equally distributed among the successor Anglo-Indian nominated Lok Sabha MPs by the State Government with the approval of Government of India.

Most Immediate

No. C-22/2021-MPLADS Government of India Ministry of Statistics & Programme Implementation (MPLADS Division)

East Block-6, Level-6 R. K. Puram, New Delhi-110066 Dated: 25 .11.2021

CIRCULAR

Subject: - Restoration and continuation of Members of Parliament Local Area Development Scheme (MPLADS) during the remaining part of Financial Year 2021-22 and up to Financial Year 2025-26.

The Union Cabinet in its meeting held on 6th April 2020, decided not to operate MPLADS for the FYs 2020-21 and 2021-22 and placed the MPLADS funds for the FYs 2020-21 and 2021-22 at the disposal of Ministry of Finance for managing the health and adverse impacts of COVID-19 on the society. The Ministry issued a detailed Circular dated 08-04-2020 containing instructions / guidelines to this effect.

- Subsequently, the Ministry received a number of references from Hon'ble Members of Parliament and other stakeholders requesting for the restoration of MPLADS. Accordingly, the Government has decided for restoration of MPLADS for the remaining part of the financial year 2021-22 and continue MPLADS up to FY 2025-26.
- 3. In view of the above decision, the following will come into effect immediately
 - a. The MPLADS is restored for the remaining part of the Financial Year (FY) 2021-22 effective from 10-11-2021 and the Scheme is extended up to FY 2025-26 in accordance with the extant MPLADS Guidelines.
 - b. During the remaining part of the FY 2021-22, the Ministry will release MPLADS funds at the rate of ₹ 2 crores per Member of Parliament in one instalment, on fulfilment of criteria for the release of first instalment of a Financial Year in accordance with extant MPLADS Guidelines.
 - c. During the period of FYs 2022-23 to 2025-26, the annual entitlement per Member of Parliament (MP) will remain at ₹ 5 crores which will be released in two instalments of ₹ 2.5 crore each, subject to the fulfilment of conditions as per the extant MPLADS Guidelines.
 - d. The entitlement of ₹ 2 crore of a Member of Parliament for the remaining period of 2021-22 will be admissible only if the tenure of Member of Parliament is more than 35 days in the remaining period of FY 2021-22.
 - e. The effective period of non-operation of MPLADS shall be from 08-04-2020 to 9-11-2021 for the purpose of entitlement of Member of Parliament under MPLADS. Accordingly, the Ministry shall not release any MPLADS instalments for the FY 2020-21 and the amount of instalment has been revised to ₹ 2 crores per Member of Parliament for the remaining part of FY 2021-22.

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- f. For the purpose of release of instalments of the FY 2021-22, the period of FY 2020-21 will not be taken into account for the conditions of previous year mentioned in Para 4.3, instead FY 2019-20 will be considered as the previous year.
- g. In case of those MPs who demitted office during the non-operation of the Scheme and whose instalments are pending with the Ministry, the period of non-operation of MPLADS will not be taken into account for calculating the timelines of 18 months and 3 months for the completion of works and settlement of accounts as provided in the Para 4.10.1 of the extant MPLADS Guidelines.
- h. The Ministry's Circular dated 08-04-2020 on the subject of Non-operation of MPLADS for two years (2020-21 & 2021-22) is hereby rescinded.
- 4. The Nodal District Authorities are, therefore, requested to send proposals for the release of instalments, complete in all respects and duly signed like all relevant fund-related documents i.e. Monthly Progress Report (MPR), Utilization Certificate (UC), Provisional Utilization Certificate (PUC) and Audit Certificate (AC) and also fulfilling criteria of unspent and unsanctioned balance of funds as applicable, immediately, so as to enable this Ministry to process the same and be ready for release of funds under the Scheme subject to the allotment of funds by the Ministry of Finance in due course of time.
- 5. This issues with the approval of the Competent Authority.

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(Tanweer Qamar Mohammad)
Joint Secretary (MPLADS)
Email: mplads@nic.in

To

- 1. All Hon'ble Members of Parliament of Lok Sabha and Rajya Sabha
- 2. All Chief Secretaries of States / UTs
- 3. The Nodal Secretaries of States / UTs
- 4. The Commissioners Corporations of Delhi/Chennai/Mumbai/ Kolkata
- 5. All District Collectors/ District Magistrates/ Deputy Commissioners

Copy for information to:

- 6. PS to Hon'ble Deputy Chairman, Rajya Sabha
- 7. PS to Hon'ble Speaker, Lok Sabha
- 8. PS to Hon'ble MoS (I/C), Statistics & Programme Implementation
- 9. PS to Cabinet Secretary, Cabinet Secretariat, New Delhi
- Sr. PPS to Secretary (Expenditure) / Secretary (Economic Affairs), Ministry of Finance
- 11. Sr. PPS to Secretary, Ministry of Parliamentary Affairs, New Delhi
- 12. Secretary / Director General (C&A)/Additional Secretary / AS&FA (MoSPI) / Controller of Account / DS (IFD) of MoSPI
- Additional Secretary / Joint Secretary, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi
- 14. Director, Committee on MPLADS, Rajya Sabha Secretariat, New Delhi
- 15. Additional Director, Committee on MPLADS, Lok Sabha Secretariat, New
- 16. NIC-MOSPI with the request to upload on the MPLADS portal